

गुलजार बाग में गंगा पुल

2466. श्री हुकम देवनारायण यादव : क्या नौबहन और परिवहन मंत्री यह बताते की कृपा करेंगे कि क्या बिहार में गुलजार बाग निर्माणाधीन गंगा पुल का कार्य घनराशि के अभाव के कारण रुका पड़ा है और बिहार सरकार द्वारा अपनी शान्चनीय स्थिति बता देने के बावजूद केन्द्र सरकार इस के निर्माण को अपने अधीन क्यों नहीं लेती और यदि केन्द्र सरकार का इसे अपने अधीन लेने का है तो कब तक ?

नौबहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : प्रश्न गत पुल एक राज्य परियोजन है और राज्य सरकार ने काम के रोकने की कोई सूचना नहीं दी है । वे केवल पटना-हाजीपुर—मुजफरपुर सोनाबर्सा सड़क (पटना में गंगा के ऊपर पुल सहित) राष्ट्रीय राजमार्ग पद्धति में शामिल करने का अनु-रोध कर रहे है । परन्तु संसाधनों पर दबाव तथा अन्य प्राथमिकताओं के कारण मौजूदा राष्ट्रीय राजमार्ग पद्धति में कोई नई सड़क शामिल करना सम्भव नहीं ।

Reservations for S.C. & S.T. in Government Services.

2467. SHRI R. L. KUREEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the Ministries, Departments of the Government of India, Public Under takings, Subordinate Offices who have failed to submit the requisite information regarding reservations for scheduled castes and scheduled tribes in Government services to the Commissioner for Scheduled castes and Scheduled Tribes appointed by the Government of India during the last five years ;

(b) the reasons for not furnishing the information to the Commissioner's Office ; and

(c) what action the Commissioner, for SC and ST has taken against the Departments concerned found guilty for not supplying the information pertaining to SC and ST employees ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) :

(a) According to the information furnished by the Commissioner for S.C. and S.T. during the last five years majority of organisations supplied statistical information with considerable delay. They have especially noted the cases of bureau of Public Enterprises, Department of Personnel and Ministry of Railways for Persistent default.

(b) No reasons have been given for the delays.

(c) The Commissioner for S.C. and S.T. has highlighted this matter in his Annual Reports.

Taking Over Electricity Projects.

2468. SHRI DRONAM RAJU SATYANARAYANA :
SHRI B.P. KADAM :
SHRI G.S. REDDI :

Will the Minister of ENERGY be pleased to state :

(a) whether Government propose to take over big electricity projects in the country ; and

(b) if so, the details thereof ;

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) :

(a) and (b). Electricity is a concurrent subject under the Constitution. The organisational structure of the electricity industry is governed by the Electricity (Supply) Act, 1948. Under the Act, State Electricity Boards have been constituted for the generation, distribution and supply of electricity in the most efficient and economical manner. The private electric supply Companies continue to function in coordination with the State Electricity Boards, but their role is only marginal and several States have taken over the assets of the private licences. The Indian Electricity Act, 1910, prescribes the procedure for acquisition of assets of the private licences by the State Governments. Under the Industrial Policy Resolution, 1956, the generation and supply of Electricity is the exclusive responsibility of the State. However, the policy provides for the expansion of the existing privately owned units of the possibility of the State securing the cooperation of private enterprise in the establishment of new units when the national interest so require.